

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00940/2018**

Jabalpur, this Wednesday, the 31<sup>st</sup> day of October, 2018

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

1. Smt. Kanti Shukla Wife of late Shri Surendra Kumar Shukla, aged about 47 years, Occupation Housewife resident of Purana Loco near Bajrang Akhada, Behind Sai Mandir, Damoh, (M.P.) PIN 470661

2. Raj Kumar Shukla Son of Late Shri Surendra Kumar Shukla, Aged about 28 years, Occupation unemployed, resident of Purana Loco, Near Bajrang Akhada Behind Sai Mandir Damoh (M.P.) PIN 470661

**-Applicants**

(By Advocate –**Shri Ajay Pratap Singh**)

**V e r s u s**

1. Union of India,  
Through its General Manager,  
West Central Railway,  
Indira Market  
Jabalpur (M.P.) PIN 482001

2. The Divisional Railway Manager (Personnel)  
West Central Railway  
Jabalpur M.P.PIN 482001

3. The Senior Section Engineer (Works)  
West Central Railway  
Demoh (M.P.) Pin 470661

**- Respondents**

(By Advocate –**Shri A.S. Raizada**)

**ORDER (Oral)**

Precisely the case of the applicants is that the applicant No.1 had married to an employee of the respondent-department Shri Surendra Kumar Shukla in the year of 2004 as per Annexure A/3. Thereafter, Shri Surendra Kumar Shukla had died during the course of the service on 14.04.2017. Before that the applicant No.1 and Shri Shri Surendra Kumar Shukla had adopted the earlier child of the applicant on 02.11.2004 and the proper adoption deed has been executed. Accordingly, the Railway authority was informed regarding the said adoption deed and adoption deed was also sent to the railway authority. Now, after the death of Shri Surendra Kumar Shukla in the year 2017, the applicant No.1 had applied for compassionate appointment on 16.05.2017 immediately after the death of Shri Surendra Kumar Shukla. As per Annexure A/8 the applicants had also given the reminders to the Railway authority but till date no information has been received from the respondent-department.

2. The learned counsel for the applicant submits that she will be satisfied if the respondents are directed to decide her application for compassionate appointment as per the relevant policy/rules/instructions in a time bound manner.

3. I am of the view that the applicant's application for grant of compassionate appointment as well as reminders are already pending before the respondent-authority. The submissions of the applicant is genuine, therefore, the competent authority of the respondents are directed to consider and decide her case for compassionate appointment as per policy/rules/instructions/master circular (Annexure A/9) and RBE No.106/88, with a reasoned and speaking order, within a period of 90 days from the date of receipt of a copy of this order.

4. Accordingly, this O.A. is disposed of in the above terms. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

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